

NOTICE

In partial modification to the Judicial Assignment at the Principal Seat at Bombay, which has come into effect from 20th August 2018 (Partially modified on 27th August 2018, 17th September 2018, 24th September 2018, 1st October 2018, 8th October 2018, 12th October 2018 and 22nd October 2018), it is hereby notified for the information of Advocates and parties appearing in person that **the Honourable the Acting Chief Justice** is pleased to approve following partial modification with effect from **Tuesday, 23rd October 2018:**

<p>The Hon'ble The ACTING CHIEF JUSTICE AND The Hon'ble Shri Justice G. S. KULKARNI (Court Room No. 52)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Civil Writ Petitions Relating to Municipal Corporation, Cantonment areas, (excluding Labour /Service matters) and the matters under M.R.T.P. concerning above areas.</p> <p>(B) All Writ Petitions and Public Interest Litigations relating to the persons with disabilities.</p> <p>(C) All Civil Writ Petitions and Public Interest Litigations relating to challenging Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport.</p> <p>(D) All Civil Writ Petitions and Public Interest Litigations relating to Child Friendly Courts.</p> <p>(E) All Civil writ petitions and Public Interest Litigations relating to Environmental issues except writ petitions assigned to Court No.2.</p> <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Civil Writ Petitions Relating to Municipal Corporation, Cantonment areas, (excluding Labour /Service matters) and the matters under M.R.T.P. concerning above areas.</p> <p>(B) All Writ Petitions and Public Interest Litigations relating to the persons with disabilities.</p> <p>(C) All Civil Writ Petitions and Public Interest Litigations relating to challenging Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport.</p> <p>(D) All Civil Writ Petitions and Public Interest Litigations relating to Child Friendly Courts.</p> <p>(E) All civil writ petitions and Public Interest Litigations relating to Environmental issues except writ petitions assigned to Court No.2.</p>
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<p>The Hon'ble Shri Justice B. R. GAVAI AND The Hon'ble Shri Justice M.S.KARNIK</p> <p>(Court Room No. 43)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Civil Writ Petitions and Public Interest Litigations relating to Education.</p> <p>(B) Civil Writ Petitions relating to Educational Institutions (by or against), including Caste Scrutiny Matters relating thereto (excluding Service matters of non teaching staff).</p> <p>(C) Civil Writ Petitions and Public Interest Litigation of even years not assigned to Other Courts.</p> <p>(D) All Civil Writ Petitions</p> <p>i) relating to the Municipal Council, Zilla Parishad, Nagar Panchayats and Gram Panchayat including Election matters and Caste Scrutiny matters pertaining to Elections (excluding Labour/ Service matters) and the matters relating to M.R.T.P concerning above mentioned areas.</p> <p>ii) Relating to Maharashtra Regional Town Planning Act other than those assigned to Court No.1.</p> <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Civil Writ Petitions and Public Interest Litigations relating to Education.</p> <p>(B) Civil Writ Petitions relating to Educational Institutions (by or against), including Caste Scrutiny Matters relating thereto (excluding Service matters of non teaching staff).</p> <p>(C) Civil Writ Petitions and Public Interest Litigation of even years not assigned to Other Courts.</p> <p>(D) All Civil Writ Petitions relating to Maharashtra Regional Town Planning Act other than those assigned to Court No.1.</p>
<p>The Hon'ble Smt. Justice MRIDULA BHATKAR</p> <p>(Court Room No. 2)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Criminal Writ Petitions and Criminal Applications under Section 482 of Cr.P.C.</p> <p>(B) Criminal Revision Applications from the year 2014 onwards.</p>
<p>The Hon'ble Shri. Justice SARANG V. KOTWAL</p> <p>(Court Room No. 26 Annex)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For admission, hearing and order matters therein :-</p> <p>Criminal Revision Applications up to the year 2013.</p>

NOTE

(A) The urgent mentioning and placing of the matters pertaining to Division Bench presided over by the **Hon'ble the Acting Chief Justice** is allowed before the Division Bench presided over by **Hon'ble Shri Justice A.S. Oka**.

(B) The urgent mentioning and placing of the matters pertaining to Division Bench presided over by the **Hon'ble Shri. Justice A.S. Oka** is allowed before the Division Bench presided over by **Hon'ble Shri Justice S.C. Dharmadhikari**.

(C) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Dr. Smt. Justice Shalini Phansalkar-Joshi** is allowed before the Court presided over by **Hon'ble Shri Justice Sarang V. Kotwal** and vice versa.

Dated 22nd October 2018

By Order

Sd/-
(A.M.Chandekar)
Prothonotary and Sr. Master,
High Court, O.S. Bombay

Sd/-
(Ajit N. Mare)
Registrar (Judl-I)
High Court, A.S. Bombay.